

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
Company Petition No. 20/241,242,244,246/NCLT/MB/GOA/2017**

CORAM: **SHRI M.K. SHRAWAT**
MEMBER (JUDICIAL)

In the Matter of Companies Act, 2013

AND

In the matter of Sections 241,242,244 & 246 of the Companies Act, 2013.

AND

IN THE MATTER OF :

CreamChoc Ice Creams Pvt. Ltd.,
A company incorporated under the provisions
of the Companies Act, 1956 And having its
Registered office at House No. 575 (589), Old
Jakie Day and Night Vagator, Anjuna,
Bardez, Goa-403 509.

Mr. Federico Bruno,
s/o Nicola Bruno, aged 45 years, Indian National,
Businessman, R/o C/o Francis D'Souza, H. No.
895, Monteiro Vaddo, Anjuna, Bardez,
Goa-403 503. 40.5% Shareholder and
Director of the Company Respondent No. 1.

... Applicant.

Versus

1. CreamChoc Ice Creams Pvt. Ltd.,
A company incorporated under the Companies
Act, 1956 And Having its Registered address
at House No. 575 (589), Old Jakie Day and Night
Vagator, Anjuna, Bardez, Goa-403 509.
Having a total authorized Share Capital of
36,00,000 and paid up Share Capital of
35,64,400/- and email id :
creamchocicecreams@hotmail.com
2. Mr. Davide Pssarella,
Director, Creamchoc Ice Creams Pvt. Ltd.,
Age unknown H. No. 575 (589), Old Jakie Day
and Night Vagator, Anjuna, Bardez, Goa-403 509.
59.5% Shareholder and Director of Respondent No.1. ... Respondents.

Mr. Gandhar Raikar Advocate for the Petitioner.
None appeared from the side of the Respondent.

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ORDER

Date of Pronouncement: 06th April, 2017

1. From the side of the Petitioner Learned Advocate Mr. Gandhar Raikar appeared and placed on record a copy of the e-mail of the Petitioner, duly certified by him. He is seeking permission for the withdrawal of the impugned Petition
2. Considering the statement of the Learned Counsel and facts of the case permission is granted.
3. The Petition in question is dismissed as withdrawn. The Petition be consigned to Records.

Dated: **06.04.2017**

M.K. Shrawat 4/4/17
Member (Judicial)

AAH